

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

CP No. 43/241/HDB/2023
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Storm Education Group Private Limited

...Petitioner

AND

Storm Education Group Pvt Ltd and Others.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Gauthamaditya S, for petitioner present through Video Conference.

No representation for the respondents.

Both sides shall file written submissions within one week thereafter and **let the court officer place the file before the bench after one week for fixing date for pronouncement of orders.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)